

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Appeal No.10618 of 2019

(Arising Out of OIA-CCESA-SRT-APPEALS-PS-647-2018-19 Dated 11/12/2018 Passed By Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax- SURAT-I)

Mohit Industries Ltd

Block No 279/7 Paiky 1 And 2 Kathwada Village Sarigam
Taluka UMBERGAON, Valsad, Gujarat

.....Appellant

VERSUS

C.C.E. & S.T.-Surat-i

New Building...Opp. Gandhi Baug,
Chowk Bazar,
Surat, Gujarat-395001

.....Respondent

APPEARANCE:

None appeared for the Appellant

Shri Rakesh Kumar Bhashkar, Superintendent (AR) for the Respondent

CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)

Final Order No. A/ 10479 /2021

DATE OF HEARING: 16.02.2021

DATE OF DECISION:16.02.2021

RAMESH NAIR

The concerned Commissionerate of Central Goods and Service Tax submitted a list of cases including the present case which have been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and discharge Certificate has been issued. The appellant also submitted a letter for withdrawal along with copies of discharge certificates.

2. Considering this position, we find that since the case has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme 2019, the appeal lying pending in this tribunal shall be deemed to have been withdrawn in terms of section 127(6) of Chapter V of Finance (No.2) Act, 2019.

3. Accordingly, the appeal is disposed of as withdrawn.

(Dictated & Pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**